

copy each of the following Notifications of the Ministry of Home Affairs, under sub-section (2) of section 3 of the All-India Services Act, 1951: —

(i) Two Notifications (G.S.R. Nos. 636 and 637), dated the 4th January, 1968. [Placed in Library. See No. LT-1308/68.]

(ii) Six Notifications (G.S.R. Nos. 528 to 533), dated the 11th March, 1968. [Placed in Library. See No. LT-791/68.]

(iii) Four Notifications (G.S.R. Nos. 584 to 587), dated the 18th March, 1968.

(iv) Three Notifications (G.S.R. Nos. 588 to 590), dated the 20th March, 1968.

[Placed in Library. See No. LT-931/68 for (iii) and (iv).]

(v) Two Notifications (G.S.R. Nos. 638 and 639), dated the 23rd March, 1968.

(vi) Two Notifications (G.S.R. Nos. 640 and 641), dated the 25th March, 1968.

(vii) Notification G.S.R. No. 642, dated the 28th March, 1968. [Placed in Library.]

[See No. LT-932/68 for (v) to (vii).]

(viii) Three Notifications (G.S.R. Nos. 690 to 692), dated the 4th April, 1968. [Placed in Library. See No. LT-1045/68.]

(ix) Two Notifications (G.S.R. Nos. 722 and 723), dated the 11th April, 1968. [Placed in Library. See No. LT-1147/68.]

(b) A copy of the Ministry of Home Affairs Notification G. S. R. No. 593, dated the 23rd March, 1968, publishing the Union Public Service Commission (Exemption from Consultation) (Supplementary) Regulations, 1968, together with an explanatory note thereto, under clause (5) of article 320 of the Constitution. [Placed in Library. See No. LT-830/68.]

programme inereoj MR.

CHAIRMAN: The House-stands adjourned till 2.00 P.M.

The House then adjourned for lunch at fourteen minutes past one of the clock.

The House reassembled after lunch at two of the clock, THE DEPUTY CHAIRMAN in the Chair.

MOTIONS FOR ELECTIONS TO VARIOUS COMMITTEES AND PROGRAMME THEREOF

I. SAMSD (COURT) OF VISWA BHARATI

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Madam, I beg to move the following motion:

1. "That in pursuance of clause (xii) of sub-section (1) of section 19 of the Visva-Bharati Act, 1951 (29 of 1951) read with clause (5) of statute 10 of the First Statutes of the University this House do proceed to elect, in such matter as the Chairman may direct, one member from among the members of the House to be a member of the Samsad (Court) of Visva-Bharati."

The question was put and the motion was adopted.

11. COURT OF THE UNIVERSITY OF DELHI

DR. TRIGUNA SEN: Madam, I beg to move:

2. "That in pursuance of item (xvi) of clause- (1) of statute 2 of the Statutes of the University of Delhi, this House do proceed to elect, in such manner, as the Chairman may direct, one member from among the members of the House to be a member of the Court of the University of Delhi."

The question was put and the motion was adopted.